

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 404**  
**IB/670/ND/2023**

**IN THE MATTER OF:**

Vineet Polyfab Private Limited	...	Applicant
Versus		
Vinit Knittings Private Limited	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 06.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Honey Satpal, Ms. Nandini Choudha, Advs.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present physically and submitted that he has filed the rejoinder and the same is on board. No representation on behalf of the Respondent. As a last and final opportunity, let the Respondent be ready for hearing on 30.05.2024, failing which, next step follows. List this matter on **30.05.2024** for arguments.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**